

THURSDAY, THE 9TH DAY OF JULY 2026

WP(PIL) No. 81 of 2026

PAULY VADAKKAN

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.JOMY K. JOSE, SHRI.SALMAN FARIS, SMT.RIYA A.

ADVS FOR RESPONDENT/S:

SHRI.ANTONY MUKKATH

SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W.P(PIL)No.81 of 2026

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Dated this the 9th day of July, 2026

Appearance:

For the Petitioner : Mr.Jomy K.Jose
For the Respondents : Mr.Antony Mukkath-R2
Mr.K.Anand-R3
Ms.O.A.Nuriya, Sr.G.P

ORDER

Soumen Sen, C.J.

The report of the Expert Committee dated 12.06.2026 placed before us along with the report submitted by the Superintending Engineer, Kochi Municipal Corporation dated 08.07.2026 is taken on record.

2. The Expert Committee on physical site inspection of the roads has observed undulations that are primarily caused by settlement of the carriageway and at certain locations along Sahodharan Ayyapan Road (S.A. Road), level differences of up to 300 mm have developed, adversely affecting riding quality and traffic safety.

3. A detailed estimate has been prepared for rectifying the undulations and settlements along the 3.10 km stretch of S.A. Road from Vyttila Metro Station to Manorama Junction. The proposed work involves scarifying the existing bituminous surface over a width of 4.0m on either side of the median at affected locations, correcting the level differences with WMM of the required thickness, and subsequently laying DBM and BC layers. Resurfacing is proposed for the full carriageway width of 11.0 m on either side of the median to ensure a uniform riding surface. The work also includes thermoplastic road markings and installation of reflective road studs for improved traffic safety and riding comfort.

4. The estimate has been prepared in accordance with MoRTH Specifications using the DSR rates adopted in PRICE 3. The rates are inclusive of GST compensation, Contractor's Profit (CP), and Overheads (OH), as applicable. The total estimated cost of the proposed work is ₹10.00 Crore (Rupees Ten Crore only), including GST. A copy of the detailed estimate has been enclosed along with the report for reference.

5. Further, it is stated that a letter has already been issued to the Public Works Department requesting preparation of a detailed estimate and initiation of necessary action for rectification of the undulated portions of roads under their jurisdiction along stretches affected by the Kochi Metro Rail corridor.

6. Considering the magnitude of the work and the financial constraints of the Kochi Municipal Corporation, the Expert Committee suggested financial assistance from the State for implementation of the proposed rectification works in the interest of public safety and smooth traffic movement.

7. The said report has emphasised that since S.A.Road is a major arterial corridor carrying substantial traffic, including vehicles and commuters from areas outside the Corporation limits, the issue has regional significance and warrants urgent intervention. A copy of the said report is taken on record

8. The Secretary, Corporation of Kochi shall file an affidavit disclosing the said report along with any other documents that may be relevant for proper consideration of the issue. It shall also enclose the communications made to the Public Works

Department requesting the production of detailed estimate as mentioned in the report of the Expert Committee.

6. The said affidavit shall be filed during the course of this week, upon prior service to the learned counsel for the parties.

7. The learned Senior Government Pleader is present. We request the learned Senior Government Pleader to take appropriate instruction from the State Government with regard to financial assistance that may be required for proper implementation of the rectification works in public interest.

A response affidavit shall also be filed by the State by the adjourned date. Post on 17th July, 2026.

Sd/-

**SOUMEN SEN
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V. M.
JUDGE**

smm